

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1349
ANSWERED ON:27.10.2008
PERMISSION TO FOREIGN FIRMS FOR FISHING
Ahir Shri Hansraj Gangaram

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether foreign firms have been given permission for fishing in the territorial waters of the country;
- (b) if so, the details thereof alongwith the names of the foreign firms;
- (c) whether any regulations have been formulated for grant of deep-sea fishing permit to the foreign firms; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE(SHRI TASLIMUDDIN)

(a): No, Sir.

(b): Does not arise.

(c): Yes, Sir.

(d): The Maritimes Zones of India (MZI) Act, 1981 and the Rules framed thereunder deal with regulation of foreign fishing vessels. However, as per the Government Policy adopted in 1996, no foreign firms have been granted permission for fishing in the Indian Exclusive Economic Zone.